

**Central Administrative Tribunal
Principal Bench, New Delhi**



**O.A. No.732/2021
M.A. No. 972/2021**

This the 08th day of April, 2021

(Through Video Conferencing)

**Hon'ble Mr. A. K. Bishnoi, Member (A)
Hon'ble Mr. R.N. Singh, Member (J)**

1. Sudhir Kumar Raman (age about 54 years)
S/o Shri Raghuveer Singh
working as Reservation Supervisor
Northern Railway, Computer Reservation Centre
Passenger Reservation System, Noida, U.P. and
R/o H.no. 134/11, Saket Colony
Civil Lines-II, Bijnore-246701.
2. Ajay Kujur (age about 49 years)
S/o Shri Maghan Kujur
working as Reservation Supervisor
Northern Railway, Computer Reservation Centre
Passenger Reservation System, Karkardooma
Delhi – 110092 and R/o S-506, School Block, Shakarpur
Delhi - 110092.
3. Niraj Sowmbsi (age about 48 years)
S/o Shri Shiv Balak
working as Reservation Supervisor
Northern Railway, Computer Reservation Centre
IRCA Building Reservation Complex
Chelmsford Road, New Delhi – 110055 and
R/o A-4/1, 2nd Floor, Sector-15, Rohini, Delhi-110083.
4. Shailendra Kumar (age about 44 years)
S/o Late Shri Har Bilas
working as Reservation Supervisor
Northern Railway, Computer Reservation Centre
IRCA Building Reservation Complex
Chelmsford Road, New Delhi – 110055 and
R/o Plot No. 806, First Floor, Shakti Khand-4,
Indrapuram, Ghaziabad, UP.



5. Anil Kumar (age about 46 years)
 S/o Shri K. Singh
 working as Reservation Supervisor
 Northern Railway
 RTS Cell, Head Quarter Office, Baroda House
 New Delhi and R/o M-77, Ground Floor, Sector-12
 Pratap Vihar, Ghaziabad, UP.
6. Mahender Pal Singh (age about 48 years)
 S/o Late Shri Banshi Dhar
 working as Reservation Supervisor
 Northern Railway, Computer Reservation Centre
 Passenger Reservation System, Shakurbasti, Delhi and
 R/o RZC 258, Nihal Vihar, Nangloi, Delhi.
7. Raj Kumar (age about 53 years)
 S/o Sh. Mangal Singh
 working as Reservation Supervisor
 Northern Railway
 Passenger Reservation System, Muzaffarnagar, UP and
 R/o T-44 A, Railway Colony
 New Mandi Side, Muzaffarnagar, UP.
8. Suresh Kumar (age about 50 years)
 S/o Sh. Lok Nath
 working as Reservation Supervisor
 Northern Railway
 PRS, Head Quarter office, Baroda House
 New Delhi and R/o BH-277, First Floor, Sector-12
 Pratap Vihar, Ghaziabad, UP.

.... Applicants

(Through Advocate: Shri Gaya Prasad)

Versus

1. Union of India, through
 Chairman
 Railway Board
 Ex-officio Principal Secretary
 Govt. of India, Ministry of Railway
 Rail Bhawan, New Delhi.



2. The General Manager
Northern Railway
Baroda House, HQ Office, New Delhi.
3. Ms. Wormila Jasmine Keishing
 - (A) Deputy Chief Personnel Officer/T&C
Northern Railway
Head Quarter Office, Baroda House
New Delhi.
 - (B) In case of transfer from the present place
of posting, service through Respondent No.1

... Respondents

(Through Advocate : Shri Krishan Kant Sharma)

ORDER (Oral)

Hon'ble Mr. R. N. Singh, Member (J):

Heard the learned counsel for the applicants.

2. The present OA filed under section 19 of Administrative Tribunals Act, 1985 is precisely against the alleged inaction of the respondents on representation dated 19.05.2020 of the applicants for promotion to the posts of Chief Enquiry & Reservation Supervisor (in short 'CE&RS') PB Rs.9300-34800/- + GP Rs.4600/- (Level-7), against SC/ST quotas.



3. It is contended by learned counsel for the applicants that several SC/ST candidates, including the applicants herein, were fully eligible and entitled for being considered for such promotion. It is further contended by learned counsel for the applicants that the applicants have even contacted the respondent no.3 several times personally for disposal of their representation, under reference. However, nothing has been done by the respondents so far till date.

4. Issue notice. Shri Krishan Kant Sharma, learned standing counsel for respondents, who appears on advance service, accepts notice.

5. At this stage, Shri Gaya Prasad, learned counsel for the applicants, submits that the applicants shall be satisfied, if the present OA is disposed of at this very stage with direction to the respondent no.2 to consider the applicants' aforesaid pending representation by passing a reasoned and speaking order in a time bound manner.

6. To such request of the learned counsel for the applicants, there is no objection from the learned counsel for the respondents.

7. In view of the aforesaid, without going into the merits of the claim of the applicants, the OA is disposed of with direction to the respondent no.2 to consider the applicants'



aforesaid representation dated 19.05.2020 (Annexure A-1) keeping in view relevant rules and instructions on the subject and to dispose of the same by passing a reasoned and speaking order as expeditiously as possible and in any case within eight weeks of receipt of a copy of this Order.

8. OA is disposed of in the aforesaid terms. Pending MA also stands disposed of accordingly. No costs.

(R.N. Singh)
Member (J)

(A. K. Bishnoi)
Member (A)

Ravi/anjali/neetu/shilpi